

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 104
(IB)-04(PB)/2019

IN THE MATTER OF:

Tirupati Build-con Pvt. Ltd.

.... Applicant/petitioner

Vs.

VIL Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner:

Mr. Pankaj Bhagat, Mr. Ritesh G. Mahajan, Advs.

For the respondent:

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ORDER

Learned counsel for the petitioner states that no rejoinder is necessary. Pleadings are complete.

List for arguments on 08.03.2019.


Sdl-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


Sdl-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)